

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.
Vs
Durha Vitrak Pvt Ltd.

... Applicant / Petitioner
... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 09.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

DR. V. K. SUBBURAJ
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Harsh Sinha (for Yes Bank Ltd.)-IA 700/2021.
Ms. Amita Kumari, Advs. for HDFC in IA-4214/2020
For Respondent : Mr. Rohit Jain adv. for4
For the RP : Mr. Aishwarya Mohan Gahrana, RP, Mr. Ahsan Ahmed, Adv.

ORDER

IA-901(PB)/2021:-

Arguments heard. Orders reserved.

All the remaining applications be listed on 13.04.2021.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(DR. V. K. SUBBURAJ)
MEMBER (TECHNICAL)